

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH
AT HYDERABAD

CA 747/91.

Dt. of Order: 31-7-91.

Syed Ahammed

...Applicant

Vs.

The Sub-Divisional Officer,
Telephones, Eluru, WG District, AP.

...Respondents

Counsel for the Applicant : Shri K.L.Narasimham

Counsel for the Respondent : Shri M.Jagan Mohan Reddy,
Addl.CGSC

CORAM:

THE HON'BLE JUSTICE SHRI KAMALESHWAR NATH : VICE-CHAIRMAN

(Order of the Single Bench delivered by Hon'ble
Justice Shri Kamaleshwar Nath, V.C.)

Heard learned counsel for the applicant. It is alleged that on 10-4-81 the applicant was appointed as Casual Mazdoor in the office of Sub-Divisional Officer, Telecom, Machlipatnam, but due to non-availability of work he was sent to the office of the Sub-Divisional Officer, Eluru in 1982. By the impugned order dt. 12-7-1991 the applicant has been ordered to be sent back to his original place of posting i.e. to Machlipatnam. The grievance is that the impugned order of his movement is arbitrary and amounts to punishment without notice.

2. The learned counsel for the applicant states that the applicant having rendered 240 days of continuous service he must be deemed to have ~~been~~ acquired temporary status and

has to be regularised rather than to be transferred.

3. It is not shown in what manner the impugned order is arbitrary or amounts to punishment. It appears to me that even if the applicant may have acquired temporary status on the basis of alleged period of continuous employment, there is nothing to prevent the competent authority to move him from one place to the other. Learned counsel for the applicant says that the applicant is a Casual Labour and the impugned order causes considerable hardships to the applicant. Mere hardships does not call for any interference of the courts in the administrative transfers. It is not shown that the impugned order is passed by any incompetent authority. There is no substance in the application. Hence the D.A. is dismissed with no order as to costs.

31.7.91
(Kamaleshwar Nath)
Vice-Chairman

Dated: 31st July, 1991.
Dictated in Open Court

av1/

8/8/91
Registrat.

To

- 1) The sub-divisional officer,
Telephones, Blore, W.G.O & A.P.
- 2) one copy to Mr. K.L. Malashwar Nath, Addl. Commr.
2-2-186/19/11, Beach Amberpet, Hyd.
- 3) one copy to Mr. M. Jagannath Reddy, Addl. Commr.
- 4) one spare copy.

(2)
TYPED BY

CHECKED BY

COMPARED BY

APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH AT HYDERABAD

THE HON'BLE MR. JUSTICE Kamalathuram V.C.

AND

THE HON'BLE MR. M(J)

AND

THE HON'BLE MR. J. NARASIMHA MURTY: M(J)

AND

THE HON'BLE MR. R. BALASUBRAMANIAN: M(A)

DATED: 31 - 7-1991.

ORDER/JUDGMENT

M.A./R.A./C.A. No.

in

D.A. No. 747/9

T.A. No.

(W.P. No.

Admitted and Interim directions issued.

Allowed.

Disposed of with direction.

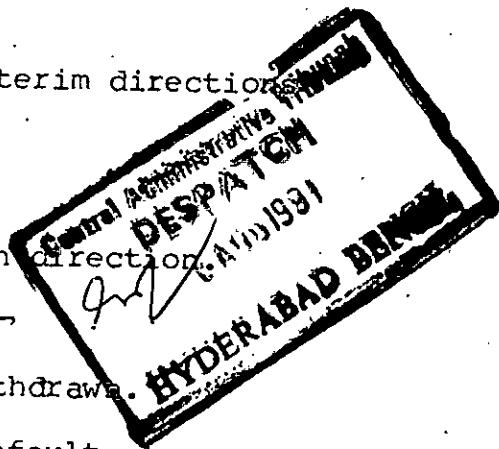
Dismissed.

Dismissed as withdrawn.

Dismissed for default.

M.A. Ordered/Rejected.

No order as to costs.



*Ch. 662
Q 5 9*